

**THE HIGH COURT OF MEGHALAYA
SHILLONG**

NOTIFICATION

No.HCM.II/58/2016-Estt/

Dated Shillong, the 14th March, 2019

It is hereby notified to all concerned that, save for printing of bare minimum copies for use in the Hon'ble Courts, printing of Cause Lists shall w.e.f. 01st April, 2019 be dispensed with.

This order issues in compliance with the resolution adopted in the Chief Justices' Conference, 2015.

By Order,


REGISTRAR GENERAL

Memo No.HCM.II/58/2016-Estt/ 1221A

Dated Shillong, the 14th March, 2019

Copy for information to :-

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High of Meghalaya, Shillong.
3. The Registrar (Judl.), High Court of Meghalaya, Shillong who is directed to ensure compliance of this notification.
4. The President/Secretary, High Court Bar Association, Shillong.
5. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
7. The Treasury Officer, Shillong South Treasury for favour of information and necessary action.
8. All Court Masters concerned for information.
9. The Accountant-cum-Cashier, High Court of Meghalaya, Shillong.
10. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office file.


REGISTRAR GENERAL